

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRISTAR GLOBAL INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor TRISTAR GLOBAL INFRASTRUCTURE PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor 03/04/2003
3.	Authority under which corporate debtor is incorporated / registered RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U72203DL2003PTC119728
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: C-207, Sarvodya Enclave, New Delhi-110 017
6.	Insolvency commencement date in respect of corporate debtor August 28, 2019
7.	Estimated date of closure of insolvency resolution process February 24, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Arvind Garg IP Registration Number-IBBI/IPA-003/IP-N00029/2017-2018/10189
9.	Address and e-mail of the interim resolution professional, as registered with the Board Registered Address-302-A, Palmohan Plaza, Deshbandhu Gupta Road, Karol Bagh, New Delhi – 110005 Registered E-mail address- arvindgarg31@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address for correspondence-302-A, Palmohan Plaza, Deshbandhu Gupta Road, Karol Bagh, New Delhi – 110005 E-mail address for communication- tristar.arvind@gmail.com
11.	Last date for submission of claims September 18, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a)Relevant forms can be downloaded from Weblink: https://www.ibbi.gov.in/home/downloads b)Details of authorized representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TRISTAR GLOBAL INFRASTRUCTURE PRIVATE LIMITED** on AUGUST 28, 2019.

The creditors of **TRISTAR GLOBAL INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before SEPTEMBER 18, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : ARVIND GARG
Date and Place : September 04, 2019, New Delhi

